

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-1303(PB)/2019

IN THE MATTER OF:

M/s. Vinayak Laser Tech Pvt. Ltd.

..... Petitioners/Applicant

v.

M/s. Entertainment City Ltd.

..... Respondent

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 03.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Anil Kumar Sharma, Adv.

For the Respondent

Mr. Pradeep Aggarwal & Mr. Arjun Aggarwal, Adv.

ORDER

Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama & ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 17.07.2019.

Sd/-
+

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

03.06.2019
Ritu Sharma